



Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

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(DES - II SECTION)

MINUTES OF THE NORMS COMMITTEE- II

MEETING No. NC/2/MEET/May/202627/3

DATED: 26/05/2026

Please Note

- I. For information of exporters, Norms Committee - II handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 72 to 76, 78 to 80, 85 .Communications in respect of cases/pertaining to NC- II may be sent to email address: nc2.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/2/MEET/May/202627/3 dated 26/05/2026 of Norms Committee - II for the year 2026-27 was held on 26/05/2026 under the Chairmanship of CHANDRA MISHRA, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2023.

The following members were present in the meeting:-

Sl.No.	Name and Designation of Representatives	Department
1	SHRI S.K. BHATNAGAR, CONSULTANT (SKB)	TECHNICAL CONSULTANT, DGFT
2	SHRI V.C. AGARWAL, CONSULTANT (TEC-3)	TECHNICAL CONSULTANT, DGFT

3	SHRI SHAISH KUMAR (TEC-1)	TECHNICAL CONSULTANT, DGFT
4	SHRI S.K. JAIN	DPIIT
IN ATTENDANCE:		
1	SHRI YASHWANT KUMAR SINGH , Dy. DGFT	DGFT
2	SHRI SANDEEP KUMAR, FTDO	DGFT

Case Details and Decision(s):

Case No.	1 / NC/2/MEET/May/202627/3
Case Status	Case Rejected
Party Name	RAYZON SOLAR LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202627/ 3 and 26/05/2026
HQ File Number	HQRNORM REVIW00000503AM26
RA File Number	52AX04001652 AM23
Licence No and Date	5211003339/28/09/2022
Norms Committee Decision: The firm has not responded to the Deficiency Letter despite issuance of multiple auto-reminders over a period exceeding 90 days. Accordingly, the Competent Authority has decided to reject the case under Para 2.05 of HBP-2023.	

Case No.	2 / NC/2/MEET/May/202627/3
Case Status	Case Approved
Party Name	ANAND ENGINEERING PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202627/ 3 and 26/05/2026
HQ File Number	HQRNORM APPLY 00006930AM24
RA File Number	04AX04000713 AM24
Licence No and Date	0411006436/20/11/2023
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under: Export product - Add weight. 2330 kg./unit Import Product - 1- Net content in Export product + 2% wastage Note: Grade and cross- section of items of import will be same as used in Export product. RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.	

Case No.	3 / NC/2/MEET/May/202627/3
Case Status	Case Approved
Party Name	STEEL INFRA SOLUTIONS COMPANY LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202627/ 3 and 26/05/2026

HQ File Number	HQRNORM REVIW00000594AM27
RA File Number	50AX04000024 AM25
Licence No and Date	5011001429/05/06/2024
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under: 1. Net weight of export item may be modified as "1251.451 MT containing 132.601 MT of import item at SI.No.1, 3.78 MT of import item at SI.No.2, 610.702 MT of import item at SI.No.3, 79.518 MT of import item at SI.No.4, 7.03 MT of import item at SI.No. 5 & 62.80 MT of import item at SI.No.7". 2. Import item at SI No.1 shall be of relevant grade and size as contained / utilized in the export item and its quantity may be allowed as 135.253 MT as 1.02 Kgs/Kg content in the export item. 3. Import item at SI No.2 shall be of relevant grade and size as contained / utilized in the export item and its quantity may be allowed as 3.856 MT as 1.02 Kgs/Kg content in the export item. 4. Import item at SI No.3 shall be of relevant grade and size as contained / utilized in the export item and its quantity may be allowed as 622.916 MT as 1.02 Kgs/Kg content in the export item. 5. Import item at SI No.4 shall be of relevant grade and size as contained / utilized in the export item and its quantity may be allowed as 81.108 MT as 1.02 Kgs/Kg content in the export item. 6. Import item at SI No.5 shall be of relevant grade and size as contained / utilized in the export item and its quantity may be allowed as 7.170 MT as 1.02 Kgs/Kg content in the export item. 7. Import item at SI. no. 6 may be omitted as the same has not been used in the export item. 8. Import item at SI No.7 shall be of relevant grade and size as contained / utilized in the export item and its quantity may be allowed as 6.405 MT as 1.02 Kgs/Kg content in the export item. RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.	

Case No.	4 / NC/2/MEET/May/202627/3
Case Status	Case Approved
Party Name	ANAND ENGINEERING PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202627/ 3 and 26/05/2026
HQ File Number	HQRNORM APPLY 00003830AM25
RA File Number	04AX04000677 AM25
Licence No and Date	0411008455/23/10/2024
Norms Committee Decision:	

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

Export product 1 - Add weight. **1-906 kg./unit** , Export product 2- Add weight. **2331 kg./unit**

Import product - 1- Net content in Export product 1 + **2% wastage**

2- Net content in Export product 2 + **2% wastage**

Note: Grade and cross- section of items of import will be same as used in Export product.

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	5 / NC/2/MEET/May/202627/3
Case Status	Case Approved
Party Name	ANAND ENGINEERING PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202627/ 3 and 26/05/2026
HQ File Number	HQRNORM APPLY 00004051AM25
RA File Number	04AX04000756 AM25
Licence No and Date	0411008535/08/11/2024
Norms Committee Decision:	
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:	
Export product: Add weight 45.7 kg./unit	
Import product: 3.870 MT including 4% wastage	
Note: Thickness of items of import will be same as used in Export product.	
RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.	

Case No.	6 / NC/2/MEET/May/202627/3
Case Status	Case Approved
Party Name	UNIVERSAL CABLES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202627/ 3 and 26/05/2026
HQ File Number	HQRNORM REVIW00005402AM26
RA File Number	56AX04000401 AM25
Licence No and Date	5611003516/01/01/2025
Norms Committee Decision:	

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

Note: The written recommendation as given by Technical Expert will be communicated to the applicant as well as concerned RA through email.

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	7 / NC/2/MEET/May/202627/3
Case Status	Case Deferred
Party Name	JAIN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202627/ 3 and 26/05/2026
HQ File Number	HQRNORM REVIW00006023AM26
RA File Number	04AX04000938 AM25
Licence No and Date	0411008822/01/01/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 26.05.2026 for furnishing information/documents. The reply is still awaited. The applicant is requested to submit the requisite information within 15 days on DGFT BO Portal.	

Case No.	8 / NC/2/MEET/May/202627/3
Case Status	Case Approved
Party Name	UNIVERSAL CABLES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202627/ 3 and 26/05/2026
HQ File Number	HQRNORM REVIW00005403AM26
RA File Number	56AX04000440 AM25
Licence No and Date	5611003584/16/01/2025
Norms Committee Decision:	
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:	
Note: The written recommendation as given by Technical Expert will be communicated to the	

applicant as well as concerned RA through email.

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	9 / NC/2/MEET/May/202627/3
Case Status	Case Approved
Party Name	MANSI ENTERPRISE
Meeting Number and Date	NC/ 2/ MEET/ May/ 202627/ 3 and 26/05/2026
HQ File Number	HQRNORM REVIW00006319AM26
RA File Number	24AX04000437 AM25
Licence No and Date	2411004237/23/01/2025

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	QUANTITY AND WASTAGE ALLOWED
1.	TWO-HOLE ANCHOR	97131 PCS	FLAT BAR QTY: 150000 KGS	1.10 KG/KG ON THE NET WEIGHT OF THE EXPORT PRODUCT.

NOTE: THE GRADE OF STEEL SHOULD MATCH THE GRADE OF STEEL OF THE EXPORT PRODUCT.

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	10 / NC/2/MEET/May/202627/3
Case Status	Case Deferred
Party Name	ASR MET TECH PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202627/ 3 and 26/05/2026

HQ File Number	HQRNORM REVIW00003150AM26
RA File Number	08AX04001839 AM25
Licence No and Date	0811013943/28/01/2025
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to grant a personal hearing to the firm in the upcoming meeting. The case stands deferred.	

Case No.	11 / NC/2/MEET/May/202627/3
Case Status	Case Rejected
Party Name	AEIGIS INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202627/ 3 and 26/05/2026
HQ File Number	HQRNORM REVIW00002500AM26
RA File Number	08AX04001932 AM25
Licence No and Date	0811014173/18/02/2025
Norms Committee Decision: The firm has not responded to the Deficiency Letter despite issuance of multiple auto-reminders over a period exceeding 90 days. Accordingly, the Competent Authority has decided to reject the case under Para 2.05 of HBP-2023.	

Case No.	12 / NC/2/MEET/May/202627/3
Case Status	Case Approved
Party Name	ELEMENTAL CONNECTORS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202627/ 3 and 26/05/2026
HQ File Number	HQRNORM REVIW00005450AM26
RA File Number	02AX04000779 AM25
Licence No and Date	0211008327/12/03/2025
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under: ITEM OF EXPORT: COLLATED NAILS	

QTY: 2000 MTS

ITEM OF IMPORT:

1. Hot Rolled Steel WIRE ROD.
2. ZINC INGOTS
3. Copper Coated Steel Wire.

WASTAGE TO BE ALLOWED:

1. **1.025 KGS/KGS** ON THE NET WEIGHT OF HOT ROLLED STEEL WIRE IN THE EXPORT PRODUCT.
2. **1.02 KGS/KGS** ON NET CONTENT OF ZINC ON THE COLLATED NAILS.
3. **0.005 KGS/KGS** ON THE NET WEIGHT OF COPPER COATED STEEL WIRE FOR BINDING NAILS INTO A BUNDLE.

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	13 / NC/2/MEET/May/202627/3
Case Status	Case Approved
Party Name	BALAJI PIPING PRODUCTS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202627/ 3 and 26/05/2026
HQ File Number	HQRNORM REVIW00000181AM27
RA File Number	24AX04000505 AM25
Licence No and Date	2411004378/20/03/2025

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

1. Words "Size : 9-5/8" BTC, Weight : 23.20 Kas" and "Size :9-5/8" LTC, Weight 25.5 Kgs" may be suffixed with the description of export item.
2. Total quantity of export items may be specified as **600 Nos.**
3. Import item at SI.No.1 shall be of relevant grade and size as contained/utilized in the export items and its quantity may be allowed as **1.60 Kgs. /Kg** content in the export item.

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	14 / NC/2/MEET/May/202627/3
Case Status	Case Approved
Party Name	OSWAL CABLES LTD
Meeting Number and Date	NC/ 2/ MEET/ May/ 202627/ 3 and 26/05/2026
HQ File Number	HQRNORM REVIW00005972AM26
RA File Number	13AX04000391 AM25
Licence No and Date	1311003786/25/03/2025
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under: Export product - Add weight 1-1062.69 kg./km. & 2- 729.89 kg./km Import product - 1- weight of Al conductors in Export product 1 +1% wastage. 2- weight of XLPE insulation in Export product 1 +2% wastage. 3- weight of Al conductors in Export product 2 +1% wastage. 4- weight of XLPE insulation in Export product 2 +2% wastage. Note: Grade of imported Al alloy wire rod/wire will be same as used in Export product. RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.	

Case No.	15 / NC/2/MEET/May/202627/3
Case Status	Case Deferred
Party Name	HEAT TRACE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202627/ 3 and 26/05/2026
HQ File Number	HQRNORM REVIW00005396AM26
RA File Number	05AX04004372 AM25
Licence No and Date	0511031676/01/04/2025
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 01.06.2026 for furnishing information/documents. The reply is still awaited. The applicant is requested to submit the requisite information within 15 days on DGFT BO Portal.	

Case No.	16 / NC/2/MEET/May/202627/3
Case Status	Case Approved
Party Name	CYPRESS INDUSTRIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202627/ 3 and 26/05/2026
HQ File Number	HQRNORM APPLY 00000346AM26
RA File Number	08AX04000083 AM26
Licence No and Date	0811014741/21/04/2025
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under: 1. Quantity of import item at SI.No.1 may be allowed on net to net basis as claimed by the firm. 2. Quantity of import item at SI.No.2 may be allowed on net to net basis with accountability clause. 3. Quantity of import item at SI. No. 3 may be allowed as 1.05 Kgs/Kg content in the export item. RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.	

Case No.	17 / NC/2/MEET/May/202627/3
Case Status	Case Approved
Party Name	LSKB ALUMINIUM FOILS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202627/ 3 and 26/05/2026
HQ File Number	HQRNORM REVIW00006118AM26
RA File Number	05AX04000408 AM26
Licence No and Date	0511032387/07/05/2025
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under: ITEM OF EXPORT: ALUMINIUM CONTAINER (ALUMINIUM CONTAINER) QTY: 21848.00 KGS ITEM OF IMPORT: ALUMINIUM FOIL STOCK (26 MICRON TO 40 MICRON) QTY: 26000.00 KGS WASTAGE TO BE ALLOWED: 1.065 KGS/KGS ON THE NET WEIGHT OF ALUMINIUM FOIL STOCK (26 MICRON TO 40	

MICRON) IN THE EXPORT PRODUCT.

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	18 / NC/2/MEET/May/202627/3
Case Status	Case Approved
Party Name	OSWAL CABLES LTD
Meeting Number and Date	NC/ 2/ MEET/ May/ 202627/ 3 and 26/05/2026
HQ File Number	HQRNORM REVIW00005973AM26
RA File Number	13AX04000040 AM26
Licence No and Date	1311003908/13/05/2025
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under: Export product- Add wt. 1-729.89 kg./km. & 2- 1062.69 kg./km. Import product- 1- weight of Al conductors in Export product 1 +1% wastage. 2- weight of XLPE insulation in Export product 1 +2% wastage. 3- weight of Al conductors in Export product 2 +1% wastage. 4- weight of XLPE insulation in Export product 2 +2% wastage. Note: Grade of imported Al alloy wire rod/wire will be same as used in Export product. RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.	

Case No.	19 / NC/2/MEET/May/202627/3
Case Status	Case Approved
Party Name	CAUVERY STEELS PRIVATE LTD
Meeting Number and Date	NC/ 2/ MEET/ May/ 202627/ 3 and 26/05/2026
HQ File Number	HQRNORM REVIW00003202AM26
RA File Number	05AX04000814 AM26
Licence No and Date	0511033064/02/06/2025
Norms Committee Decision:	

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

1. Import item shall be of relevant grade and size as contained/utilized in the export item and its quantity may be allowed as **96.8 MT as 1.10 Kgs./Kg.** content in the export item.

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	20 / NC/2/MEET/May/202627/3
Case Status	Case Deferred
Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202627/ 3 and 26/05/2026
HQ File Number	HQRNORM REVIW00006280AM26
RA File Number	05AX04000669 AM26
Licence No and Date	0511033080/03/06/2025
Norms Committee Decision:	
The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority.	
The case stands deferred.	

Case No.	21 / NC/2/MEET/May/202627/3
Case Status	Case Approved
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202627/ 3 and 26/05/2026
HQ File Number	HQRNORM REVIW00000301AM27
RA File Number	03AX04001120 AM26
Licence No and Date	0311044822/16/06/2025
Norms Committee Decision:	
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:	
Note: The written recommendation as given by Technical Expert will be communicated to the applicant as well as concerned RA through email.	

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	22 / NC/2/MEET/May/202627/3
Case Status	Case Approved
Party Name	ASIAN PLASTOWARES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202627/ 3 and 26/05/2026
HQ File Number	HQRNORM REVIW00005953AM26
RA File Number	03AX04001388 AM26
Licence No and Date	0311045005/23/06/2025
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under: 1. Import item no 1 may be allowed with 7 % wastage. 2. Import item no 2 and 4 may be allowed with 5 % wastage. 3 import item no 3 of REL size may be allowed on nett to nett basis. RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.	

Case No.	23 / NC/2/MEET/May/202627/3
Case Status	Case Approved
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202627/ 3 and 26/05/2026
HQ File Number	HQRNORM APPLY 00001817AM26
RA File Number	03AX04001362 AM26
Licence No and Date	0311045269/02/07/2025
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under: Note: The written recommendation as given by Technical Expert will be communicated to the applicant as well as	

concerned RA through email.

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	24 / NC/2/MEET/May/202627/3
Case Status	Case Approved
Party Name	STERLITE ELECTRIC LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202627/ 3 and 26/05/2026
HQ File Number	HQRNORM APPLY 00001902AM26
RA File Number	03AX04001674 AM26
Licence No and Date	0311045421/07/07/2025
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under: Note: The written recommendation as given by Technical Expert will be communicated to the applicant as well as concerned RA through email. RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.	

Case No.	25 / NC/2/MEET/May/202627/3
Case Status	Case Deferred
Party Name	DEXGREEN INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202627/ 3 and 26/05/2026
HQ File Number	HQRNORM APPLY 00002002AM26
RA File Number	31AX04000160 AM26
Licence No and Date	3111005065/10/07/2025
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	26 / NC/2/MEET/May/202627/3
Case Status	Case Approved
Party Name	NATH FOILS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202627/ 3 and 26/05/2026
HQ File Number	HQRNORM APPLY 00002012AM26
RA File Number	09AX04000343 AM26
Licence No and Date	0911010010/11/07/2025

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT & QUANTITY APPLIED	QUANTITY & WASTAGE TO BE ALLOWED
1	ALUMINIUM FOIL PLAIN (PACKING MATERIAL)	2640000.00 KGS	ALUMINIUM FOIL STOCK OF THICKNESS: 350 MICRON AND THICKNESS 2150 MM. QTY: 2904000.00 KGS	1.07 KG/KG ON THE NET WEIGHT OF THE ALUMINIUM FOIL OF THICKNESS 6 MICRON OF THE EXPORT PRODUCT.
			STEEL TUBE QTY: 66000.00 KGS	NET-TO-NET UNDER GN-4 WITH AN ACCOUNTABILITY CLAUSE.
			SOMENTOR 32 S QTY: 89258.40 KGS	1% OF THE FOB VALUE

NOTE: THE THICKNESS AND WIDTH OF THE IMPORTED ALUMINIUM FOIL STOCK MUST BE 350 MICRONS AND 2150 MM, AND THE FINAL THICKNESS OF THE PRODUCT WILL BE 6 MICRONS AND WIDTH FROM 300 MM TO 1650 MM.

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	27 / NC/2/MEET/May/202627/3
Case Status	Case Approved
Party Name	LUMINO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202627/ 3 and 26/05/2026
HQ File Number	HQRNORM APPLY 00002081AM26
RA File Number	02AX04000300 AM26
Licence No and Date	0211009093/15/07/2025
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under: I. Net weight of export items at SI.No.1 & 2 under the Advance Authorization may be specified 1017 Kgs./Km & 668 Kgs./Km respectively. II. Quantity of import items at SI.No. 1 & 3 (Aluminium Wire Rod) may be allowed as 1.01 Kgs./Kg. content in the export items at SI.No. 1 & 2 respectively. III. Quantity of import items at SI.No. 2 & 4 (XLPE) may be allowed as 1.05 Kg./Kg. content in the export items at SI.No. 1& 2 respectively. RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.	

Case No.	28 / NC/2/MEET/May/202627/3
Case Status	Case Approved
Party Name	CYPRESS INDUSTRIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202627/ 3 and 26/05/2026
HQ File Number	HQRNORM APPLY 00002089AM26
RA File Number	08AX04000484 AM26
Licence No and Date	0811015589/15/07/2025
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under: 1. Quantity of import item may be allowed on net to net content basis as claimed by the firm.	

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	29 / NC/2/MEET/May/202627/3
Case Status	Case Approved
Party Name	MAN INDUSTRIES (INDIA) LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202627/ 3 and 26/05/2026
HQ File Number	HQRNORM APPLY 00002163AM26
RA File Number	03AX04001939 AM26
Licence No and Date	0311045740/18/07/2025
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under: Import product - Value restricted up to 3% of fob value. RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.	

Case No.	30 / NC/2/MEET/May/202627/3
Case Status	Case Deferred
Party Name	MEW ELECTRICALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202627/ 3 and 26/05/2026
HQ File Number	HQRNORM APPLY 00002171AM26
RA File Number	34AX04000265 AM26
Licence No and Date	3411006751/18/07/2025
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 26.05.2026 for furnishing information/documents. The reply is still awaited. The applicant is requested to submit the requisite information within 15 days on DGFT BO Portal.	

Case No.	31 / NC/2/MEET/May/202627/3
Case Status	Case Approved
Party Name	COLORSHINE COATED PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202627/ 3 and 26/05/2026
HQ File Number	HQRNORM APPLY 00002190AM26
RA File Number	03AX04001933 AM26
Licence No and Date	0311045791/21/07/2025

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT & QUANTITY APPLIED	QUANTITY & WASTAGE TO BE APPLIED
1	PRIME PREPAINTED /COLOUR ALU ZINC COATED STEEL(PRIME PREPAINTED /COLOUR ALU ZINC COATED STEEL)	2083.00 MTS	FLAT ROLLED PRODUCTS OF IRON OR NON ALLOY STEEL OF A WIDTH 600 MM OR MORE, CLAD PLATED OR COATED WITH ALUMINIUM, PLATED OR COATED WITH ALUMINIUM ZINC ALLOYS QTY: 2000.00 MTS	1918.13 MTS INCLUSIVE OF 6.80% WASTAGE ON THE NET CONTENT OF COLD ROLLED NON-ALLOY STEEL COILS COATED/PLATED WITH ALUMINIUM ZINC ALLOYS IN THE EXPORT PRODUCT.
2	PRIME PREPAINTED /COLOUR ALU ZINC COATED STEEL(PRIME PREPAINTED /COLOUR ALU ZINC COATED STEEL)	2104.00 KGS	FLAT ROLLED PRODUCTS OF IRON OR NON ALLOY STEEL OF A WIDTH 600 MM OR MORE, CLAD PLATED OR COATED WITH ALUMINIUM, PLATED OR COATED WITH ALUMINIUM ZINC ALLOYS QTY: 2020.00 MTS	1937.30 MTS INCLUSIVE OF 6.80% WASTAGE ON THE NET CONTENT OF COLD ROLLED NON-ALLOY STEEL COILS COATED/PLATED WITH ALUMINIUM ZINC ALLOYS IN THE EXPORT PRODUCT.

NOTE:

1. THE EXPORT PRODUCT (PRIME PREPAINTED /COLOUR ALU ZINC COATED NON ALLOY STEEL) SHOULD BE EITHER IN THE FORM OF COILS/SHEETS.

2. THE THICKNESS OF THE EXPORT PRODUCT SHOULD BE MORE THAN THE THICKNESS OF THE ITEM OF IMPORT.
3. THE THICKNESS OF IMPORTED COLD ROLLED STEEL SHEETS/COILS COATED/PLATED WITH ALUMINIUM ZINC ALLOYS SHOULD BE BETWEEN 0.22 AND 0.58 MM AGAINST EXPORT OF COLD ROLLED STEEL SHEETS/COILS COATED/PLATED WITH ALUMINIUM ZINC ALLOYS OF THICKNESS 0.25 MM TO 0.60 MM.

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	32 / NC/2/MEET/May/202627/3
Case Status	Case Deferred
Party Name	SYRMA SGS TECHNOLOGY LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202627/ 3 and 26/05/2026
HQ File Number	HQRNORM APPLY 00002203AM26
RA File Number	04AX04000396 AM26
Licence No and Date	0411010012/21/07/2025
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	33 / NC/2/MEET/May/202627/3
Case Status	Case Deferred
Party Name	SYRMA SGS TECHNOLOGY LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202627/ 3 and 26/05/2026
HQ File Number	HQRNORM APPLY 00002204AM26
RA File Number	04AX04000394 AM26
Licence No and Date	0411010013/21/07/2025
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority.	

The case stands deferred.

Case No.	34 / NC/2/MEET/May/202627/3
Case Status	Case Deferred
Party Name	VIDYA WIRES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202627/ 3 and 26/05/2026
HQ File Number	HQRNORM APPLY 00002294AM26
RA File Number	34AX04000112 AM26
Licence No and Date	3411006772/24/07/2025
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 18.05.2026 for furnishing information/documents. The reply is still awaited. The applicant is requested to submit the requisite information within 15 days on DGFT BO Portal.	

Case No.	35 / NC/2/MEET/May/202627/3
Case Status	Case Approved
Party Name	BALAJI PIPING PRODUCTS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202627/ 3 and 26/05/2026
HQ File Number	HQRNORM REVIW00000182AM27
RA File Number	24AX04000178 AM26
Licence No and Date	2411004763/25/07/2025
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under: 1. Words "Size :2-7/8" EUE" may be suffixed with the description of export item. 2. Quantity of export item may also be specified as "21510 Nos. (51,624 Kgs)". 3. Import item at Sl.No.1 shall be of relevant grade and size as contained/utlized in the export. item and its quantity may be allowed as 82,598 Kgs as 1.60 Kgs./Kg content in the export item. RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.	

Case No.	36 / NC/2/MEET/May/202627/3
Case Status	Case Deferred
Party Name	METACOOOL PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202627/ 3 and 26/05/2026
HQ File Number	HQRNORM APPLY 00002335AM26
RA File Number	05AX04001419 AM26
Licence No and Date	0511034134/28/07/2025
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 26.05.2026 for furnishing information/documents. The reply is still awaited. The applicant is requested to submit the requisite information within 15 days on DGFT BO Portal.	

Case No.	37 / NC/2/MEET/May/202627/3
Case Status	Case Deferred
Party Name	S. S. FABRICATORS & MANUFACTURERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202627/ 3 and 26/05/2026
HQ File Number	HQRNORM APPLY 00002422AM26
RA File Number	50AX04000049 AM26
Licence No and Date	5011002094/31/07/2025
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 26.05.2026 for furnishing information/documents. The reply is still awaited. The applicant is requested to submit the requisite information within 15 days on DGFT BO Portal.	

Case No.	38 / NC/2/MEET/May/202627/3
Case Status	Case Approved
Party Name	NICCO CABLES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202627/ 3 and 26/05/2026
HQ File Number	HQRNORM APPLY 00002477AM26

RA File Number	02AX04000296 AM26
Licence No and Date	0211009231/04/08/2025
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under: Note: The written recommendation as given by Technical Expert will be communicated to the applicant as well as concerned RA through email. RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.	

Case No.	39 / NC/2/MEET/May/202627/3
Case Status	Case Rejected
Party Name	JAIN RESOURCE RECYCLING LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202627/ 3 and 26/05/2026
HQ File Number	HQRNORM APPLY 00002529AM26
RA File Number	04AX04000461 AM26
Licence No and Date	0411010137/06/08/2025
Norms Committee Decision: The firm has not responded to the Deficiency Letter despite issuance of multiple auto-reminders over a period exceeding 90 days. Accordingly, the Competent Authority has decided to reject the case under Para 2.05 of HBP-2023.	

Case No.	40 / NC/2/MEET/May/202627/3
Case Status	Case Approved
Party Name	NASCENT PIPE & TUBES
Meeting Number and Date	NC/ 2/ MEET/ May/ 202627/ 3 and 26/05/2026
HQ File Number	HQRNORM APPLY 00002531AM26
RA File Number	03AX04002248 AM26
Licence No and Date	0311046326/06/08/2025
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:	

1. Import item shall be of relevant grade as contained/utilized in the export item and its quantity may be allowed as **1,10,000 Kgs. as 1.10 Kgs./Kg.** content in the export item, taking clue from **SION C-798**.

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	41 / NC/2/MEET/May/202627/3
Case Status	Case Rejected
Party Name	STOVE KRAFT LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202627/ 3 and 26/05/2026
HQ File Number	HQRNORM APPLY 00002533AM26
RA File Number	07AX04000846 AM26
Licence No and Date	0711015277/06/08/2025
Norms Committee Decision:	
The firm has not responded to the Deficiency Letter despite issuance of multiple auto-reminders over a period exceeding 90 days. Accordingly, the Competent Authority has decided to reject the case under Para 2.05 of HBP-2023.	

Case No.	42 / NC/2/MEET/May/202627/3			
Case Status	Case Approved			
Party Name	ARJAN IMPEX PRIVATE LIMITED			
Meeting Number and Date	NC/ 2/ MEET/ May/ 202627/ 3 and 26/05/2026			
HQ File Number	HQRNORM APPLY 00002539AM26			
RA File Number	05AX04001595 AM26			
Licence No and Date	0511034324/06/08/2025			
Norms Committee Decision:				
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:				
SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT & QUANTITY APPLIED	WASTAGE TO BE ALLOWED
1	TABLE KITCHEN AND OTHER HOUSEHOLD, ARTICLES MADE OF STAINLESS STEEL TRIPLY CLAD	125000.00 KGS	STAINLESS STEEL TRIPLY CLAD CIRCLE, TRIPLY CLAD CIRCLE (MADE OF CLAD	1.04 KGS/KGS ON THE NET WEIGHT OF STAINLESS STEEL

	METAL CIRCLES OF THICKNESS 2.5 MM (STAINLESS STEEL GRADE 304 0.4MM + ALUMINIUM 1.5MM+STAINLESS STEEL GRADE 430 0.6MM)		METAL) THICKNESS 2.5MM (STAINLESS STEEL GRADE: 304- 0.4 MM+ ALUMINIUM-1.5 MM + STAINLESS STEEL GRADE 430-0.6 MM) QTY: 137500.00 KGS	TRIPLY CLAD METAL CIRCLES OF THICKNESS 2.5 MM (STAINLESS STEEL GRADE 304 0.4MM + ALUMINIUM 1.5MM+STAINLESS STEEL GRADE 430 0.6MM OF THE EXPORT PRODUCT.
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NOTE: THE GRADE OF THE IMPORTED STAINLESS STEEL SHOULD MATCH THE GRADE OF STAINLESS STEEL IN THE EXPORT PRODUCT.

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	43 / NC/2/MEET/May/202627/3
Case Status	Case Deferred
Party Name	MMP INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202627/ 3 and 26/05/2026
HQ File Number	HQRNORM APPLY 00002549AM26
RA File Number	50AX04000048 AM26
Licence No and Date	5011002106/07/08/2025
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 26.05.2026 for furnishing information/documents. The reply is still awaited. The applicant is requested to submit the requisite information within 15 days on DGFT BO Portal. The case stands deferred.	

Case No.	44 / NC/2/MEET/May/202627/3
Case Status	Case Deferred
Party Name	NICCO CABLES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202627/ 3 and 26/05/2026
HQ File Number	HQRNORM APPLY 00002556AM26

RA File Number	02AX04000301 AM26
Licence No and Date	0211009268/07/08/2025
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 18.05.2026 for furnishing information/documents. The reply is still awaited. The applicant is requested to submit the requisite information within 15 days on DGFT BO Portal. The case stands deferred.	

Case No.	45 / NC/2/MEET/May/202627/3
Case Status	Case Deferred
Party Name	HEAT TRACE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202627/ 3 and 26/05/2026
HQ File Number	HQRNORM APPLY 00002581AM26
RA File Number	05AX04001644 AM26
Licence No and Date	0511034378/08/08/2025
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	46 / NC/2/MEET/May/202627/3
Case Status	Case Deferred
Party Name	GLASS WALL SYSTEMS (INDIA) LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202627/ 3 and 26/05/2026
HQ File Number	HQRNORM APPLY 00002586AM26
RA File Number	03AX04002252 AM26
Licence No and Date	0311046382/08/08/2025
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 26.05.2026 for furnishing information/documents. The reply is still awaited. The applicant is requested to submit the requisite information within 15 days on DGFT BO Portal.	

The case stands deferred.

Case No.	47 / NC/2/MEET/May/202627/3			
Case Status	Case Approved			
Party Name	COLDMATIC INDIA			
Meeting Number and Date	NC/ 2/ MEET/ May/ 202627/ 3 and 26/05/2026			
HQ File Number	HQRNORM APPLY 00002587AM26			
RA File Number	30AX04000333 AM26			
Licence No and Date	3011007497/08/08/2025			
Norms Committee Decision:				
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:				
SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT & QUANTITY APPLIED	QUANTITY & WASTAGE TO BE ALLOWED
1	HEX HEAD BOLT THREADED, (MADE OF NON-ALLOY STEEL ZINC PLATED)	5185.19 KGS	PLAIN HEX HEAD BOLT ONLY FORGED, NON-THREADED AND NON-ZINC PLATED) QTY: 5600.00 KGS	1.04 KG/KG ON THE NET WEIGHT OF THE EXPORT PRODUCT,
2	HEX HEAD BOLT THREADED, (MADE OF NON-ALLOY STEEL ZINC PLATED)	5555.55 KGS	PLAIN HEX HEAD BOLT ONLY FORGED, NON-THREADED AND NON-ZINC PLATED) QTY: 60000.00 KGS	1.04 KG/KG ON THE NET WEIGHT OF THE EXPORT PRODUCT.
RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.				

Case No.	48 / NC/2/MEET/May/202627/3			
Case Status	Case Deferred			
Party Name	VSP ENTERPRISES PRIVATE LIMITED			
Meeting Number and Date	NC/ 2/ MEET/ May/ 202627/ 3 and 26/05/2026			
HQ File Number	HQRNORM APPLY 00002592AM26			

RA File Number	33AX04000065 AM26
Licence No and Date	3311002931/08/08/2025
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 26.05.2026 for furnishing information/documents. The reply is still awaited. The applicant is requested to submit the requisite information within 15 days on DGFT BO Portal. The case stands deferred.	

Case No.	49 / NC/2/MEET/May/202627/3
Case Status	Case Deferred
Party Name	AMAN METAL FINISHERS
Meeting Number and Date	NC/ 2/ MEET/ May/ 202627/ 3 and 26/05/2026
HQ File Number	HQRNORM APPLY 00002612AM26
RA File Number	05AX04001664 AM26
Licence No and Date	0511034416/11/08/2025
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 26.05.2026 for furnishing information/documents. The reply is still awaited. The applicant is requested to submit the requisite information within 15 days on DGFT BO Portal. The case stands deferred.	

Case No.	50 / NC/2/MEET/May/202627/3
Case Status	Case Deferred
Party Name	SYRMA SGS TECHNOLOGY LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202627/ 3 and 26/05/2026
HQ File Number	HQRNORM APPLY 00002614AM26
RA File Number	04AX04000487 AM26
Licence No and Date	0411010158/11/08/2025
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment	

of technical authority.

The case stands deferred.

Case No.	51 / NC/2/MEET/May/202627/3
Case Status	Case Rejected
Party Name	TRIVENI CONDUCTORS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202627/ 3 and 26/05/2026
HQ File Number	HQRNORM APPLY 00002649AM26
RA File Number	56AX04000215 AM26
Licence No and Date	5611004115/12/08/2025
Norms Committee Decision: The Committee examined the case as per the agenda. The unutilised Authorisation No. 0311036800 dated 02/09/2024, surrendered by the firm, stands cancelled by RA Indore vide letter dated 06/08/2025. Consequently, the Committee decided to close the firm's application. The case stands withdrawn.	

Case No.	52 / NC/2/MEET/May/202627/3
Case Status	Case Deferred
Party Name	GAVIRANGA ENTERPRISES
Meeting Number and Date	NC/ 2/ MEET/ May/ 202627/ 3 and 26/05/2026
HQ File Number	HQRNORM APPLY 00002654AM26
RA File Number	07AX04000837 AM26
Licence No and Date	0711015334/12/08/2025
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 18.05.2026 for furnishing information/documents. The reply is still awaited. The applicant is requested to submit the requisite information within 15 days on DGFT BO Portal. The case stands deferred.	

Case No.	53 / NC/2/MEET/May/202627/3
Case Status	Case Deferred
Party Name	SYRMA SGS TECHNOLOGY LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202627/ 3 and 26/05/2026
HQ File Number	HQRNORM APPLY 00002658AM26
RA File Number	04AX04000486 AM26
Licence No and Date	0411010177/13/08/2025
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	54 / NC/2/MEET/May/202627/3
Case Status	Case Deferred
Party Name	JINDAL SAW LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202627/ 3 and 26/05/2026
HQ File Number	HQRNORM APPLY 00002669AM26
RA File Number	05AX04001602 AM26
Licence No and Date	0511034449/13/08/2025
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	55 / NC/2/MEET/May/202627/3
Case Status	Case Deferred
Party Name	EPCM SERVICE AND SUPPLY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202627/ 3 and 26/05/2026
HQ File Number	HQRNORM APPLY 00002707AM26

RA File Number	08AX04000827 AM26
Licence No and Date	0811015880/14/08/2025
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 18.05.2026 for furnishing information/documents. The reply is still awaited. The applicant is requested to submit the requisite information within 15 days on DGFT BO Portal. The case stands deferred.	

Case No.	56 / NC/2/MEET/May/202627/3
Case Status	Case Deferred
Party Name	JAINSON CABLES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202627/ 3 and 26/05/2026
HQ File Number	HQRNORM APPLY 00002721AM26
RA File Number	08AX04000757 AM26
Licence No and Date	0811015888/18/08/2025
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	57 / NC/2/MEET/May/202627/3
Case Status	Case Deferred
Party Name	LUMINO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202627/ 3 and 26/05/2026
HQ File Number	HQRNORM APPLY 00002737AM26
RA File Number	02AX04000370 AM26
Licence No and Date	0211009333/18/08/2025
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 18.05.2026 for furnishing information/documents. The reply is still awaited. The applicant is requested to submit the requisite information within 15 days on DGFT BO Portal.	

The case stands deferred.

Case No.	58 / NC/2/MEET/May/202627/3
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202627/ 3 and 26/05/2026
HQ File Number	HQRNORM APPLY 00002782AM26
RA File Number	04AX04000537 AM26
Licence No and Date	0411010232/20/08/2025
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 18.05.2026 for furnishing information/documents. The reply is still awaited. The applicant is requested to submit the requisite information within 15 days on DGFT BO Portal. The case stands deferred.	

Case No.	59 / NC/2/MEET/May/202627/3
Case Status	Case Deferred
Party Name	GORADIA SPECIAL STEELS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202627/ 3 and 26/05/2026
HQ File Number	HQRNORM APPLY 00002787AM26
RA File Number	03AX04002535 AM26
Licence No and Date	0311046687/20/08/2025
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	60 / NC/2/MEET/May/202627/3
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Case Status	Case Approved			
Party Name	INOX IMPORTERS			
Meeting Number and Date	NC/ 2/ MEET/ May/ 202627/ 3 and 26/05/2026			
HQ File Number	HQRNORM APPLY 00002794AM26			
RA File Number	03AX04002370 AM26			
Licence No and Date	0311046707/21/08/2025			
Norms Committee Decision:				
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:				
SL NO	ITEM OF EXPORT	QUNATITY	ITEM OF IMPORT & QUANTITY APPLIED	QUANTITY & WASTAGE TO BE ALLOWED
1	FLANGES WITH OR WITHOUT WASHER/GASKET - OF RELEVANT GRADE (NET CONTENT OF INPUT IS 28,000 KGS)	35000 NOS	STEEL HOT ROLLED COIL/SHEET/STRIP QTY: 49728.00 KGS	45360.00 KGS WITH 62% WASTAGE ON THE NET WEIGHT OF THE EXPORT PRODUCT AFTER TAKING 20% RECOVERY FROM THE SCRAP.
NOTE: THE GRADE OF IMPORTED STAINLESS STEEL SHOULD MATCH THE GRADE OF STAINLESS STEEL OF THE EXPORT PRODUCT. RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.				

Case No.	61 / NC/2/MEET/May/202627/3
Case Status	Case Approved
Party Name	TRIVENI CONDUCTORS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202627/ 3 and 26/05/2026
HQ File Number	HQRNORM APPLY 00002796AM26
RA File Number	56AX04000228 AM26
Licence No and Date	5611004149/21/08/2025
Norms Committee Decision:	
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:	
I. Export item to contain 273 MT of Refined Copper Wire (Bare).	

II. Import item at **SI.No.1** shall be of relevant diameter as contained/utilized in the export item and its quantity may be allowed **as 275.73 MT as 1.01 Kgs../Kg.** content in the export item.

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	62 / NC/2/MEET/May/202627/3
Case Status	Case Approved
Party Name	KARAMTARA ENGINEERING LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202627/ 3 and 26/05/2026
HQ File Number	HQRNORM APPLY 00002803AM26
RA File Number	03AX04002322 AM26
Licence No and Date	0311046726/21/08/2025
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under: 1. Quantity of import item at SI.No.1 may be allowed as 286.89 MT as 1.02 Kgs. /Kg. content in the export item. 2. Quantity of import item at SI. No. 2 may be allowed as 11.25 MT as 4% of weight of nut to be galvanised. RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.	

Case No.	63 / NC/2/MEET/May/202627/3
Case Status	Case Deferred
Party Name	CHANGSUNG COMPONENT INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202627/ 3 and 26/05/2026
HQ File Number	HQRNORM APPLY 00002804AM26
RA File Number	04AX04000508 AM26
Licence No and Date	0411010241/21/08/2025
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on	

26.05.2026 for furnishing information/documents. The reply is still awaited. The applicant is requested to submit the requisite information within 15 days on DGFT BO Portal.

The case stands deferred.

Case No.	64 / NC/2/MEET/May/202627/3
Case Status	Case Deferred
Party Name	JLC ELECTROMET PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202627/ 3 and 26/05/2026
HQ File Number	HQRNORM APPLY 00002820AM26
RA File Number	13AX04000166 AM26
Licence No and Date	1311004171/22/08/2025
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	65 / NC/2/MEET/May/202627/3
Case Status	Case Approved
Party Name	KEI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202627/ 3 and 26/05/2026
HQ File Number	HQRNORM APPLY 00002823AM26
RA File Number	05AX04001729 AM26
Licence No and Date	0511034612/22/08/2025
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under: Note: The written recommendation as given by Technical Expert will be communicated to the applicant as well as concerned RA through email. RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.	

Case No.	66 / NC/2/MEET/May/202627/3
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202627/ 3 and 26/05/2026
HQ File Number	HQRNORM APPLY 00002824AM26
RA File Number	03AX04002357 AM26
Licence No and Date	0311046763/22/08/2025
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	67 / NC/2/MEET/May/202627/3
Case Status	Case Deferred
Party Name	QUALITY POWER ELECTRICAL EQUIPMENTS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202627/ 3 and 26/05/2026
HQ File Number	HQRNORM APPLY 00002827AM26
RA File Number	31AX04000211 AM26
Licence No and Date	3111005194/22/08/2025
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 25.05.2026 for furnishing information/documents. The reply is still awaited. The applicant is requested to submit the requisite information within 15 days on DGFT BO Portal. The case stands deferred.	

Case No.	68 / NC/2/MEET/May/202627/3
Case Status	Case Deferred
Party Name	STERLITE ELECTRIC LIMITED
Meeting Number	NC/ 2/ MEET/ May/ 202627/ 3 and 26/05/2026

and Date	
HQ File Number	HQRNORM APPLY 00002835AM26
RA File Number	03AX04002623 AM26
Licence No and Date	0311046777/22/08/2025
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 19.05.2026 for furnishing information/documents. The reply is still awaited. The applicant is requested to submit the requisite information within 15 days on DGFT BO Portal. The case stands deferred.	

Case No.	69 / NC/2/MEET/May/202627/3
Case Status	Case Deferred
Party Name	TRIVENI CONDUCTORS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202627/ 3 and 26/05/2026
HQ File Number	HQRNORM APPLY 00002837AM26
RA File Number	56AX04000231 AM26
Licence No and Date	5611004156/22/08/2025
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	70 / NC/2/MEET/May/202627/3
Case Status	Case Approved
Party Name	PADAM ENTERPRISES
Meeting Number and Date	NC/ 2/ MEET/ May/ 202627/ 3 and 26/05/2026
HQ File Number	HQRNORM APPLY 00002902AM26
RA File Number	05AX04001642 AM26
Licence No and Date	0511034709/27/08/2025
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:	

SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	QUANTITY & WASTAGE TO BE ALLOWED
1	MAGNETIC WIRELESS CHARGING CAR MOUNT (MAGNETIC WIRELESS CHARGING CAR MOUNT MODEL SRVRWC1001)	10008.00 PCS	MAGNETIC-SHAPED WIRELESS CHARGER, (MATERIALS: PLASTIC+COPPER COIL+MAGNETS) (PART NO. LX0001, ITEM NO. SRVRWC1001)	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE
			BASE BODY 1, (MATERIAL: - ABS PLASTIC) (PART NO. LX0006, ITEM NO. SRVRWC1001)	
			BASE ACCESSORY 4 (BASE NUT) (MATERIAL:- METAL) (PART NO. LX0011, ITEM NO. SRVRWC1001)	
			BASE BODY 2 (MATERIAL:- ABS PLASTIC)(PART NO. LX0007, ITEM NO. SRVRWC1001)	
			BASE ACCESSORY 1 (COVER PLATE) (MATERIAL: - ABS PLASTIC)(PART NO. LX0008, ITEM NO. SRVRWC1001)	
			BASE ACCESSORY 5 (BASE NUT) (MATERIAL:- METAL) (PART NO. LX0012, ITEM NO. SRVRWC1001)	
			ORANGE HOOK, (MATERIAL: - PVC	

			NYLON) (PART NO. C-147, ITEM NO. SRVRWC1001)	
2	WIRELESS CHARGER CAR MOUNT (WIRELESS CHARGER CAR MOUNT MODEL SRVRWC1000)	10008.00 PCS	WING-SHAPED WIRELESS CHARGER, (MATERIAL:- PLASTIC+COPPER COIL+SPRING AND SCREWS)(PART NO. LX0002, ITEM NO. SRVRWC1000) BASE ACCESSORY 1 (COVER PLATE), (MATERIAL:- ABS PLASTIC)(PART NO. LX0008, ITEM NO. SRVRWC1000) BASE ACCESSORY 5 (BASE NUT), (MATERIAL:- METAL)(PART NO. LX0012, ITEM NO. SRVRWC1000) ORANGE HOOK, (MATERIAL:- PVC NYLON)(PART NO. C-147, ITEM NO. SRVRWC1000) BASE BODY 1, (MATERIAL:- ABS PLASTIC)(PART NO. LX0006, ITEM NO. SRVRWC1000) BASE ACCESSORY 4 (BASE NUT), (MATERIAL:- METAL)(PART NO. LX0011, ITEM NO. SRVRWC1000)	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE

			BASE BODY 2, (MATERIAL:- ABS PLASTIC)(PART NO. LX0007, ITEM NO. SRVRWC1000)	
3	38W DUAL USB WALL CHARGER WITH PD(38W DUAL USB WALL CHARGER WITH PD MODEL GRFWP1017)	5004.00 NOS	ORANGE HOOK, (MATERIAL:- PVC NYLON)(PART NO. C- 147, ITEM NO. GRFWP1017) A+C BLACK HOUSING, (MATERIAL:- ABS PLASTIC)(PART NO. XY0033, ITEM NO. GRFWP1017) A+C BLACK BOTTOM SHELL, (MATERIAL:- ABS PLASTIC)(PART NO. XY0034, ITEM NO. GRFWP1017) INNER CLASP, (MATERIAL:- ABS + METAL)(PART NO. XY0038, ITEM NO. GRFWP1017) METAL PIN, (MATERIAL:- METAL)(PART NO. XY0039, ITEM NO. GRFWP1017) PCBA MOUNTED, (MATERIAL:- PCB AND VARIOUS COMPONENTS)(PART NO. XY0040, ITEM NO. GRFWP1017)	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE
RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.				

Case No.	71 / NC/2/MEET/May/202627/3
Case Status	Case Approved
Party Name	BARODA EQUIPMENT AND VESSELS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202627/ 3 and 26/05/2026
HQ File Number	HQRNORM APPLY 00002910AM26
RA File Number	34AX04000466 AM26
Licence No and Date	3411006897/28/08/2025

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT AND QUANTITY APPLIED	WASTAGE TO BE ALLOWED
1	SULPHATES LOADING REACTOR 21 NOS WITH STANDARD SPARES & ACCESSORIES TAG NO.X51-TK51015	21 NOS	STAINLESS STEEL QUARTO PLATE EN 1D ASTM 1 15 0MM X 2000 0 MM X 6000 0MM QTY: 1450.00 KGS	1.02 KG/KG ON THE NET WEIGHT OF THE NET WEIGHT OF 15 MM STAINLESS STEEL PLATE IN THE EXPORT PRODUCT.
2	SULFATES LOADING REACTOR 21 NOS WITH STANDARD SPARES & ACCESSORIES TAG NO.X52-TK52015	21 NOS	STAINLESS STEEL QUARTO PLATE EN 1D ASTM 1 20 0MM X 2000 0 MM X 6000 0MM QTY: 1965.00 KGS	1.015 KG/KG ON THE NET WEIGHT OF THE NET WEIGHT OF 20 MM STAINLESS STEEL PLATE IN THE EXPORT PRODUCT.

NOTE: THE GRADE AND THICKNESS OF THE IMPORTED STAINLESS-STEEL PLATES SHOULD MATCH THE GRADE & THICKNESS OF THE STAINLESS-STEEL PLATES OF THE EXPORT PRODUCT.

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	72 / NC/2/MEET/May/202627/3
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Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202627/ 3 and 26/05/2026
HQ File Number	HQRNORM APPLY 00002913AM26
RA File Number	04AX04000554 AM26
Licence No and Date	0411010276/28/08/2025
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 26.05.2026 for furnishing information/documents. The reply is still awaited. The applicant is requested to submit the requisite information within 15 days on DGFT BO Portal. The case stands deferred.	

Case No.	73 / NC/2/MEET/May/202627/3
Case Status	Case Deferred
Party Name	ABERDARE TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202627/ 3 and 26/05/2026
HQ File Number	HQRNORM APPLY 00002960AM26
RA File Number	31AX04000236 AM26
Licence No and Date	3111005222/01/09/2025
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 19.05.2026 for furnishing information/documents. The reply is still awaited. The applicant is requested to submit the requisite information within 15 days on DGFT BO Portal. The case stands deferred.	

Case No.	74 / NC/2/MEET/May/202627/3
Case Status	Case Approved
Party Name	CEEDEE METALLOYS PRIVATE LIMITED.
Meeting Number and Date	NC/ 2/ MEET/ May/ 202627/ 3 and 26/05/2026
HQ File Number	HQRNORM APPLY 00002969AM26
RA File Number	07AX04000982 AM26
Licence No and	0711015503/01/09/2025

Date				
Norms Committee Decision:				
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:				
SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT & QUANTITY APPLIED	QUANTITY & WASTAGE TO BE ALLOWED
1	ZINC WIRES, MADE OUT OF SHG ZINC INNOT 99.995 PCT MIN, NET CONTENT OF IMPORT ITEM IN EXPORT PRODUCT IS 102941.18 KGS	102941.18 KGS	SHG ZINC INGOT 99.995 PCT MIN QTY: 105000.00 KGS	1.01 KG/KG ON THE NET CONTENT OF ZING IN THE EXPORT PRODUCT.
RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.				

Case No.	75 / NC/2/MEET/May/202627/3			
Case Status	Case Approved			
Party Name	VINAYAKA INDUSTRIAL ENTERPRISES,			
Meeting Number and Date	NC/ 2/ MEET/ May/ 202627/ 3 and 26/05/2026			
HQ File Number	HQRNORM APPLY 00002989AM26			
RA File Number	07AX04000925 AM26			
Licence No and Date	0711015517/02/09/2025			
Norms Committee Decision:				
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:				
SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT & QUANTITY APPLIED	QUANTITY & WASTAGE TO BE ALLOWED
1	SKU 60-10847-0004 ANTHONY HINGE PIN 3 WIRE-BLACK PIVOT CASE	30000 NOS	UL1316 18AWG WHITE 16 STRANDS QTY: 37820 MTS	1.005 MTS/ MTS ON THE NET LENGTH IN MTRS OF THE IMPORTED ITEM IN THE EXPORT PRODUCT
			UL1316 18AWG RED16 STRANDS	1.005 MTS/ MTS ON THE NET LENGTH IN MTRS OF

			QTY: 37820 MTS	THE IMPORTED ITEM IN THE EXPORT PRODUCT
			UL1316 18AWG GREEN 16 STRANDS QTY: 37820 NOS	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.
2	SKU 62-0785-03 CONNECTOR DOOR HEAT RIGHT ANGLE RHMC/RHLC	21000 NOS	UL1015 20AWG WHITE 21 STRAND TIN QTY: 11590 MTR	1.005 MTS/ MTS ON THE NET LENGTH IN MTRS OF THE IMPORTED ITEM IN THE EXPORT PRODUCT
			UL1015 20AWG GREEN 21 STRAND TIN QTY: 11590 NOS	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.
			UL1015 20AWG RED 21 STRAND TIN QTY: 11590 MTS	1.005 MTS/ MTS ON THE NET LENGTH IN MTRS OF THE IMPORTED ITEM IN THE EXPORT PRODUCT
3	Anthony Socket Single-LEFT SKU 60-12376-0001	20000.00 NOS	UL1316 18AWG GREEN SOLID STRAND QTY: 27450 NOS	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.
			UL1316 18AWG RED SOLID STRAND TIN QTY: 27450 NOS	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	76 / NC/2/MEET/May/202627/3
Case Status	Case Approved
Party Name	ULTRA CORPOTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202627/ 3 and 26/05/2026
HQ File Number	HQRNORM APPLY 00003013AM26
RA File Number	31AX04000256 AM26
Licence No and Date	3111005233/03/09/2025

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

- I. Net weight of export item at SI. No.1 may be specified as **76973.2 Kgs containing 18870.4 Kg of Birch Plywood** (Import item at SI.No.1).
- II. Net weight of export item at SI. No.2 may be specified as **57937.6 Kgs containing 12551.2 Kg of Birch Plywood** (Import item at SI.No.2)
- III. Net weight of export item at SI. No.3 may be specified as **17479.2 Kgs containing 3116 Kg of Birch Plywood** (Import item at SI.No.3).
- IV. Net weight of export item at SI. No.4 may be specified as **29255.7 Kgs containing 6788.74 Kg of Birch Plywood** (Import item at SI.No.4).
- V. Net weight of export item at SI. No.5 may be specified as **22031.3 Kgs containing 4515.19 Kg of Birch Plywood** (Import item at SI.No.5).
- VI. Net weight of export item at SI. No.6 may be specified as **7300.8 Kgs containing 1245.24 Kg of Birch Plywood** (Import item at SI.No.6).
- VII. Quantity of import item at SI.No.1 may be allowed as **19008 Kgs as 1.0073 Kgs/Kg** content in the export item at SI.No.1 as claimed by the firm.
- VIII. Quantity of import item at SI.No.2 may be allowed as **12672 Kgs as 1.0096 Kgs/Kg** content in the export item at SI.No.2 as claimed by the firm.
- IX. Quantity of import item at SI.No.3 may be allowed as **3168 Kgs as 1.0167 Kgs/Kg** content in the export item at SI.No.3 as claimed by the firm.
- X. Quantity of import item at SI.No.4 may be allowed as **6842.9 Kgs as 1.008 Kgs/Kg** content in the export item at SI.No.4 as claimed by the firm.
- XI. Quantity of import item at SI.No.5 may be allowed as **4561.92 Kgs as 1.01 Kgs/Kg** content in the export item at SI.No.5 as claimed by the firm.
- XII. Quantity of import item at SI.No.6 may be allowed as **1267.2 Kgs as 1.017 Kgs/Kg** content in the export item at SI.No.6 as claimed by the firm.

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	77 / NC/2/MEET/May/202627/3
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Case Status	Case Approved
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202627/ 3 and 26/05/2026
HQ File Number	HQRNORM APPLY 00003014AM26
RA File Number	03AX04002781 AM26
Licence No and Date	0311047053/03/09/2025
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under: Note: The written recommendation as given by Technical Expert will be communicated to the applicant as well as concerned RA through email. RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.	

Case No.	78 / NC/2/MEET/May/202627/3
Case Status	Case Deferred
Party Name	STERLITE ELECTRIC LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202627/ 3 and 26/05/2026
HQ File Number	HQRNORM APPLY 00003020AM26
RA File Number	03AX04002431 AM26
Licence No and Date	0311047059/03/09/2025
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 19.05.2026 for furnishing information/documents. The reply is still awaited. The applicant is requested to submit the requisite information within 15 days on DGFT BO Portal. The case stands deferred.	

Case No.	79 / NC/2/MEET/May/202627/3
Case Status	Case Deferred
Party Name	STERLITE ELECTRIC LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202627/ 3 and 26/05/2026
HQ File Number	HQRNORM APPLY 00003021AM26

RA File Number	03AX04002724 AM26
Licence No and Date	0311047060/03/09/2025
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	80 / NC/2/MEET/May/202627/3
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202627/ 3 and 26/05/2026
HQ File Number	HQRNORM APPLY 00003024AM26
RA File Number	04AX04000589 AM26
Licence No and Date	0411010309/03/09/2025
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 26.05.2026 for furnishing information/documents. The reply is still awaited. The applicant is requested to submit the requisite information within 15 days on DGFT BO Portal. The case stands deferred.	

Case No.	81 / NC/2/MEET/May/202627/3
Case Status	Case Rejected
Party Name	JAIN RESOURCE RECYCLING LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202627/ 3 and 26/05/2026
HQ File Number	HQRNORM APPLY 00003026AM26
RA File Number	04AX04000587 AM26
Licence No and Date	0411010310/03/09/2025
Norms Committee Decision: The firm has not responded to the Deficiency Letter despite issuance of multiple auto-reminders over a period exceeding 90 days. Accordingly, the Competent Authority has decided to reject the case under Para 2.05 of HBP-2023.	

Case No.	82 / NC/2/MEET/May/202627/3
Case Status	Case Deferred
Party Name	MEW ELECTRICALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202627/ 3 and 26/05/2026
HQ File Number	HQRNORM APPLY 00003029AM26
RA File Number	34AX04000496 AM26
Licence No and Date	3411006926/04/09/2025
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	83 / NC/2/MEET/May/202627/3
Case Status	Case Deferred
Party Name	SPECIAL CABLES PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ May/ 202627/ 3 and 26/05/2026
HQ File Number	HQRNORM APPLY 00003036AM26
RA File Number	05AX04001860 AM26
Licence No and Date	0511034808/04/09/2025
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	84 / NC/2/MEET/May/202627/3
Case Status	Case Deferred
Party Name	PASONDIA CABLES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202627/ 3 and 26/05/2026

HQ File Number	HQRNORM APPLY 00003047AM26
RA File Number	05AX04001926 AM26
Licence No and Date	0511034882/04/09/2025
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	85 / NC/2/MEET/May/202627/3			
Case Status	Case Approved			
Party Name	SUMIRIKO IMPERIAL HYDRAULICS INDIA PRIVATE LIMITED			
Meeting Number and Date	NC/ 2/ MEET/ May/ 202627/ 3 and 26/05/2026			
HQ File Number	HQRNORM APPLY 00003088AM26			
RA File Number	05AX04001962 AM26			
Licence No and Date	0511034951/08/09/2025			
Norms Committee Decision:				
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:				
SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT & QUANTITY APPLIED	WASTAGE TO BE ALLOWED
1	HYDRAULIC HOSE M-SHD350-25/DHD4SH-25/DHDR15-25 (48077.00KGS)	36683.00 MTR	BRASS COATED HOSE REINFORCEMENT WIRE 0.560 MM. QTY: 50000.00 KGS	1.02 KG/KG ON THE NET CONTENT OF BRASS COATED HOSE REINFORCEMENT WIRE 0.560 MM IN THE EXPORT PRODUCT.
2	HYDRAULIC HOSE DHD4SH-31/CWP350-32 (10577.00KGS)	6039.00 MTR	BRASS COATED HOSE REINFORCEMENT WIRE 0.60 MM. QTY: 11000.00 KGS	1.02 KG/KG ON THE NET CONTENT OF BRASS COATED HOSE REINFORCEMENT WIRE 0.60 MM IN THE EXPORT PRODUCT.
RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.				

Case No.	86 / NC/2/MEET/May/202627/3			
Case Status	Case Approved			
Party Name	RAMNIK POWER AND ALLOYS PRIVATE LIMITED			
Meeting Number and Date	NC/ 2/ MEET/ May/ 202627/ 3 and 26/05/2026			
HQ File Number	HQRNORM APPLY 00003101AM26			
RA File Number	50AX04000058 AM26			
Licence No and Date	5011002148/09/09/2025			
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:				
SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT & QUANTITY APPLIED	QUANTITY & WASTAGE TO BE ALLOWED
1	FERRO-SILICO-MANGANESE, SILICON MANGANESE (65-16)	1565.00 MTS	MANGANESE ORE 40PERCENT OR MORE BUT BELOW 44 PERCENT, L42 GRADE QTY: 3110.00 MTS	2858.00 MTS INCLUSIVE OF 18% WASTAGE ON THE MANGANESE CONTENT IN IMPORTED MANGANESE ORE
2	FERRO-SILICO-MANGANESE, SILICON MANGANESE (65-16)	1500.00 MTS	MANGANESE ORE 30% OR MORE BUT BELOW 35%, L 32 GRADE QTY: 3750.00 MTS	3540.00 MTS INCLUSIVE OF 18% WASTAGE ON THE MANGANESE CONTENT IN IMPORTED MANGANESE ORE
RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.				

Case No.	87 / NC/2/MEET/May/202627/3
Case Status	Case Rejected
Party Name	KSP INC
Meeting Number and Date	NC/ 2/ MEET/ May/ 202627/ 3 and 26/05/2026
HQ File Number	HQRNORM APPLY 00003105AM26
RA File Number	05AX04002037 AM26
Licence No and Date	0511034989/09/09/2025
Norms Committee Decision: The firm has not responded to the Deficiency Letter despite issuance of multiple auto-reminders over a period exceeding 90 days. Accordingly, the Competent Authority has decided to reject the case under Para 2.05 of HBP-2023.	

Case No.	88 / NC/2/MEET/May/202627/3
Case Status	Case Deferred
Party Name	PANELLI PUMPS & MOTORS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202627/ 3 and 26/05/2026
HQ File Number	HQRNORM APPLY 00003106AM26
RA File Number	08AX04000982 AM26
Licence No and Date	0811016077/09/09/2025
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	89 / NC/2/MEET/May/202627/3
Case Status	Case Rejected
Party Name	ELECTROLEAD (PUNE) PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ May/ 202627/ 3 and 26/05/2026
HQ File Number	HQRNORM APPLY 00003107AM26
RA File Number	31AX04000253 AM26
Licence No and Date	3111005247/09/09/2025
Norms Committee Decision:	

The firm has not responded to the Deficiency Letter despite issuance of multiple auto-reminders over a period exceeding 90 days. Accordingly, the Competent Authority has decided to reject the case under Para 2.05 of HBP-2023.

Case No.	90 / NC/2/MEET/May/202627/3
Case Status	Case Rejected
Party Name	TECHNOCRAFT INDUSTRIES (INDIA) LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202627/ 3 and 26/05/2026
HQ File Number	HQRNORM APPLY 00003119AM26
RA File Number	03AX04002837 AM26
Licence No and Date	0311047180/10/09/2025
Norms Committee Decision:	
The firm has not responded to the Deficiency Letter despite issuance of multiple auto-reminders over a period exceeding 90 days. Accordingly, the Competent Authority has decided to reject the case under Para 2.05 of HBP-2023.	

Case No.	91 / NC/2/MEET/May/202627/3			
Case Status	Case Approved			
Party Name	JINDAL METALS & ALLOYS LIMITED			
Meeting Number and Date	NC/ 2/ MEET/ May/ 202627/ 3 and 26/05/2026			
HQ File Number	HQRNORM APPLY 00003144AM26			
RA File Number	05AX04002050 AM26			
Licence No and Date	0511035035/11/09/2025			
Norms Committee Decision:				
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:				
SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT & QUANTITY APPLIED	QUANTITY & WASTAGE TO BE ALLOWED
1	COLD ROLLED, HARDENED AND TEMPERED STEEL STRIPS GRADE-SAE 1074	212.00 MTS	HIGH CARBON HOT ROLLED STEEL STRIPS IN COILS 2.30X1250 MM GRADE-SAE 1074	224.72 MTS INCLUSIVE OF 6% WASTAGE ON THE NET WEIGHT OF THE EXPORT PRODUCT.

			QTY: 250 MTS	
NOTE: 1. THE THICKNESS OF THE IMPORTED HOT ROLLED HIGH CARBON STEEL COILS SHOULD BE MORE THAN THE THICKNESS OF THE COLD ROLLED, HARDENED, AND TEMPERED STEEL STRIPS 2. THE GRADE OF THE IMPORTED HOT ROLLED HIGH CARBON STEEL COILS SHOULD BE MATCHED WITH THE GRADE OF COLD ROLLED, HARDENED AND TEMPERED STEEL STRIPS TO BE EXPORTED. RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.				

Case No.	92 / NC/2/MEET/May/202627/3			
Case Status	Case Approved			
Party Name	RATNAMANI FINOW SPOOLING SOLUTIONS PRIVATE LIMITED			
Meeting Number and Date	NC/ 2/ MEET/ May/ 202627/ 3 and 26/05/2026			
HQ File Number	HQRNORM APPLY 00003148AM26			
RA File Number	08AX04000791 AM26			
Licence No and Date	0811016105/11/09/2025			
Norms Committee Decision:				
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:				
SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT AND QUANTITY THEREOF	QUANTITY TO BE ALLOWED
1	FABRICATED HANGERS & SUPPORT ASSEMBLY & ACCESSORIES, GRADE STEEL20, SA106 GR.B, SS321, S275JR, S275J2, 08X18H10T,	502781.33 KGS	STAINLESS STEEL ANGLES, 08X18H10T QTY: 152.00 KGS	1.22 KG/KG ON THE NET WEIGHT OF IMPORTED STAINLESS STEEL ANGLES, IN THE EXPORT PRODUCT.

	CT3CN5-CB /ST3SP5		CARBON STEEL ANGLE, CHANNEL & BEAM, CT3CN5- CB/ST3SP5-CV QTY: 283806.92 KGS	1.10 KG/KG ON THE NET WEIGHT OF IMPORTED CARBON STEEL ANGLE, CHANNEL & BEAM, IN THE EXPORT PRODUCT.
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NOTE: THE GRADE OF IMPORTED STAINLESS-STEEL ANGLES, CARBON STEEL ANGLE, CHANNEL & BEAM SHOULD MATCH WITH THE GRADE OF THE AFORESAID IMPORTED ITEMS TO BE USED IN THE EXPORT PRODUCT.

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	93 / NC/2/MEET/May/202627/3
Case Status	Case Deferred
Party Name	OSWAL CABLES LTD
Meeting Number and Date	NC/ 2/ MEET/ May/ 202627/ 3 and 26/05/2026
HQ File Number	HQRNORM APPLY 00003171AM26
RA File Number	13AX04000186 AM26
Licence No and Date	1311004205/12/09/2025
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 25.05.2026 for furnishing information/documents. The reply is still awaited. The applicant is requested to submit the requisite information within 15 days on DGFT BO Portal. The case stands deferred.	

Case No.	94 / NC/2/MEET/May/202627/3
Case Status	Case Deferred
Party Name	AMI REFRACTRAHOLD LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202627/ 3 and 26/05/2026
HQ File Number	HQRNORM APPLY 00003173AM26

RA File Number	08AX04000981 AM26
Licence No and Date	0811016111/12/09/2025
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 26.05.2026 for furnishing information/documents. The reply is still awaited. The applicant is requested to submit the requisite information within 15 days on DGFT BO Portal. The case stands deferred.	

Case No.	95 / NC/2/MEET/May/202627/3
Case Status	Case Approved
Party Name	SHALCO INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202627/ 3 and 26/05/2026
HQ File Number	HQRNORM APPLY 00003178AM26
RA File Number	03AX04002885 AM26
Licence No and Date	0311047255/12/09/2025
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under: 1. Quantity of import item (Seamless Stainless Steel Tubes/Pipes (Hot Finished)) at SNo.1 maybe allowed as 1.10 kg/kg. Content in export item. Note: The committee decided to add these conditions as under: 1. The imported seamless carbon/alloy steel or stainless-steel pipe/tubes shall be hot finished/ mother hollow having an outside diameter (OD) not less than 65mm and above. 2. Exporters must provide a specific grade of pipes to be imported as input and such grade must correspond with the grade of export pipes/tubes. 3. The export weight per meter of cold-finished pipes/tubes shall not exceed 50% of the weight per meter of imported hot-finished / mother hollow consumed as an input to produce the cold finish pipe/tube for export. 4. Pre-Import condition shall be mandatory while issuing the duty free licenses. RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.	

Case No.	96 / NC/2/MEET/May/202627/3
Case Status	Case Deferred

Party Name	OSWAL CABLES LTD
Meeting Number and Date	NC/ 2/ MEET/ May/ 202627/ 3 and 26/05/2026
HQ File Number	HQRNORM APPLY 00003183AM26
RA File Number	13AX04000187 AM26
Licence No and Date	1311004207/12/09/2025
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 26.05.2026 for furnishing information/documents. The reply is still awaited. The applicant is requested to submit the requisite information within 15 days on DGFT BO Portal. The case stands deferred.	

Case No.	97 / NC/2/MEET/May/202627/3
Case Status	Case Deferred
Party Name	TAPOVAN AUTO TECH PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202627/ 3 and 26/05/2026
HQ File Number	HQRNORM APPLY 00003186AM26
RA File Number	31AX04000265 AM26
Licence No and Date	3111005254/12/09/2025
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	98 / NC/2/MEET/May/202627/3
Case Status	Case Approved
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202627/ 3 and 26/05/2026
HQ File Number	HQRNORM APPLY 00003224AM26
RA File Number	03AX04003030 AM26
Licence No and Date	0311047316/15/09/2025
Norms Committee Decision:	

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

Note: The written recommendation as given by Technical Expert will be communicated to the applicant as well as concerned RA through email.

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	99 / NC/2/MEET/May/202627/3
Case Status	Case Deferred
Party Name	MANGLA HANDLES
Meeting Number and Date	NC/ 2/ MEET/ May/ 202627/ 3 and 26/05/2026
HQ File Number	HQRNORM APPLY 00003231AM26
RA File Number	05AX04002115 AM26
Licence No and Date	0511035140/16/09/2025
Norms Committee Decision:	
The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority.	
The case stands deferred.	

Case No.	100 / NC/2/MEET/May/202627/3			
Case Status	Case Approved			
Party Name	EXCELLENCE ENGIMAC PRIVATE LIMITED			
Meeting Number and Date	NC/ 2/ MEET/ May/ 202627/ 3 and 26/05/2026			
HQ File Number	HQRNORM APPLY 00003246AM26			
RA File Number	02AX04000442 AM26			
Licence No and Date	0211009520/16/09/2025			
Norms Committee Decision:				
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:				
SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT &	WASTAGE TO BE

			QUANTITY APPLIED	ALLOWED
1	ALUMINIUM TUBES	19923.60 KGS	ALUMINIUM INGOT QTY: 20521.30 KGS	1.01 KG/KG ON THE NET WEIGHT OF ALUMINIUM IN THE EXPORT PRODUCT.

NOTE: THE GRADE OF ALUMINIUM INGOT SHOULD MATCH THE GRADE OF ALUMINIUM OF THE EXPORT PRODUCT.

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	101 / NC/2/MEET/May/202627/3
Case Status	Case Deferred
Party Name	WARTSILA INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202627/ 3 and 26/05/2026
HQ File Number	HQRNORM APPLY 00003271AM26
RA File Number	03AX04002965 AM26
Licence No and Date	0311047384/17/09/2025
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	102 / NC/2/MEET/May/202627/3
Case Status	Case Approved
Party Name	DOOWON CLIMATE CONTROL INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202627/ 3 and 26/05/2026
HQ File Number	HQRNORM APPLY 00003272AM26
RA File Number	04AX04000610 AM26

Licence No and Date	0411010412/17/09/2025
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under: 1. Import items at SI.Nos. 1, 3, 5, 7, 8, 11 & 13, (aluminum Strip in Coil) shall be of relevant thickness as contained in the export items from SI. No 1 to 7 respectively and their quantities may be allowed as 1.02 Kgs./Kg. content in the respective export items. 2. Import items at SI.Nos. 2, 4, 6, 8, 10, 12 & 14 (Brazing Flux) may be allowed up to 0.5% of FOB value of export items from SI. No 1 to 7 respectively. RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.	

Case No.	103 / NC/2/MEET/May/202627/3
Case Status	Case Approved
Party Name	ELEMENTAL CONNECTORS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202627/ 3 and 26/05/2026
HQ File Number	HQRNORM APPLY 00003273AM26
RA File Number	02AX04000324 AM26
Licence No and Date	0211009532/17/09/2025
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under: ITEM OF EXPORT: COLLATED NAILS- GALVANISED/ NON-GALVANISED COLLATED NAILS MADE OF MS WITH COPPER COATED (NET CONTENT: (COPPER COATED STEEL WIRE - 165.45 MTS) (HOT ROLLED STEEL WIRE ROD - 6861.62 MTS) (ZINC INGOTS - 173.91 MTS) QTY: 7250.00 MTS ITEM OF IMPORT: 1. Hot Rolled Steel WIRE ROD. 2. ZINC INGOTS 3. Copper Coated Steel Wire. WASTAGE TO BE ALLOWED: 1. 1.025 KGS/KGS ON THE NET WEIGHT OF HOT ROLLED STEEL WIRE IN THE EXPORT	

PRODUCT.

2. **1.02 KGS/KGS** ON NET CONTENT OF ZINC ON THE COLLATED NAILS.
3. **0.005 KGS/KGS** ON THE NET WEIGHT OF COPPER COATED STEEL WIRE FOR BINDING NAILS INTO A BUNDLE.

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	104 / NC/2/MEET/May/202627/3
Case Status	Case Deferred
Party Name	Ashapura Enterprises
Meeting Number and Date	NC/ 2/ MEET/ May/ 202627/ 3 and 26/05/2026
HQ File Number	HQRNORM APPLY 00003288AM26
RA File Number	03AX04002801 AM26
Licence No and Date	0311047416/17/09/2025
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 19.05.2026 for furnishing information/documents. The reply is still awaited. The applicant is requested to submit the requisite information within 15 days on DGFT BO Portal. The case stands deferred.	

Case No.	105 / NC/2/MEET/May/202627/3
Case Status	Case Deferred
Party Name	GRIPON FASTENERS
Meeting Number and Date	NC/ 2/ MEET/ May/ 202627/ 3 and 26/05/2026
HQ File Number	HQRNORM APPLY 00003317AM26
RA File Number	03AX04003078 AM26
Licence No and Date	0311047466/18/09/2025
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 19.05.2026 for furnishing information/documents. The reply is still awaited. The applicant is requested to submit the requisite information within 15 days on DGFT BO Portal.	

The case stands deferred.

Case No.	106 / NC/2/MEET/May/202627/3
Case Status	Case Approved
Party Name	RATNAMANI FINOW SPOOLING SOLUTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202627/ 3 and 26/05/2026
HQ File Number	HQRNORM APPLY 00003328AM26
RA File Number	08AX04001008 AM26
Licence No and Date	0811016192/19/09/2025

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT AND QUANTITY THEREOF	QUANTITY TO BE ALLOWED
1	STAINLESS STEEL FABRICATED SPOOL ASSEMBLY AND FITTINGS GRADE 08X18H10T / GRADE 12H18X10T / GRADE 20X13	239550.16 KGS	SEAMLESS STAINLESS-STEEL PIPES (HOT FINISHED), GRADE 08X18H10T QTY: 122793.36	1.10 KG/KG ON THE NET WEIGHT OF IMPORTED SEAMLESS STAINLESS-STEEL PIPE (HOT FINISHED) GRADE 08X18H10T IN THE EXPORT PRODUCT.
			SEAMLESS STAINLESS-STEEL PIPES (COLD FINISHED), GRADE 08X18H10T QTY: 112948.41	1.12 KG/KG ON THE NET WEIGHT OF IMPORTED SEAMLESS STAINLESS-STEEL PIPE (COLD FINISHED) GRADE 08X18H10T IN THE EXPORT PRODUCT.
			STAINLESS STEEL WELDED PIPES, GRADE 08X18H10T QTY: 8994.49	1.10 KG/KG ON THE NET WEIGHT OF IMPORTED STAINLESS STEEL WELDED PIPES GRADE 08X18H10T IN THE EXPORT PRODUCT.
			STAINLESS STEEL REDUCER, ELBOWS, BENDS, GRADE 08X18H10T QTY: 14000.00 KGS	1.015 KG/KG ON THE NET WEIGHT OF IMPORTED STAINLESS-STEEL REDUCERS, ELBOWS, BENDS GRADE 08X18H10T IN THE EXPORT PRODUCT.

			STAINLESS STEEL RODS, GRADE 08X18H10T, GRADE 12H18X10T, GRADE 20X13 QTY: 11110.75 KGS	1.25 KG/KG ON THE NET WEIGHT OF IMPORTED STAINLESS-STEEL RODS GRADE 08X18H10T, GRADE 12H18X10T, GRADE 20X13 IN THE EXPORT PRODUCT.
			STAINLESS STEEL PLATES/SHEETS, GRADE 08X18H10T, GRADE 12H18X10T, GRADE 20X13 QTY: 2682.90 KGS	1.20 KG/KG ON THE NET WEIGHT OF IMPORTED STAINLESS-STEEL PLATES/SHEETS GRADE 08X18H10T, GRADE 12H18X10T, GRADE 20X13 IN THE EXPORT PRODUCT.
			STAINLESS STEEL PLATES/SHEETS GRADE 08X18H10T, GRADE 12H18X10T, GRADE 20X13 QTY: 6019.80 KGS	1.20 KG/KG ON THE NET WEIGHT OF IMPORTED STAINLESS-STEEL PLATES/SHEETS GRADE 08X18H10T, GRADE 12H18X10T, GRADE 20X13 IN THE EXPORT PRODUCT.
			STAINLESS STEEL PLATES/SHEETS, GRADE 08X18H10T, GRADE 12H18X10T, GRADE 20X13 QTY: 802.64 KGS	1.20 KG/KG ON THE NET WEIGHT OF IMPORTED STAINLESS-STEEL PLATES/SHEETS GRADE 08X18H10T, GRADE 12H18X10T, GRADE 20X13 IN THE EXPORT PRODUCT.
			STAINLESS STEEL PLATES/SHEETS, GRADE 08X18H10T, GRADE 12H18X10T, GRADE 20X13 QTY: 8494.63 KGS	1.24 KG/KG ON THE NET WEIGHT OF IMPORTED STAINLESS-STEEL PLATES/SHEETS GRADE 08X18H10T, GRADE 12H18X10T, GRADE 20X13 IN THE EXPORT PRODUCT.
			GASKETS QTY: 25.00 KGS	1.10 KG/KG ON THE NET WEIGHT OF GASKETS IN THE EXPORT PRODUCT.
			RUBBER FABRIC SLEEVE QTY: 8937.50 KGS	1.10 KG/KG ON THE NET WEIGHT OF THE RUBBER FABRIC SLEEVE IN THE EXPORT PRODUCT.
			WELDING CONSUMABLES - SS WIRES QTY: 1844.30 KGS	0.3% OF THE FOB VALUE

			WELDING CONSUMABLES - SS ELECTRODES QTY: 285.00 KGS	0.05% OF THE FOB VALUE.
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NOTE:

1. THE GRADE OF IMPORTED STEEL ITEMS (SEAMLESS STAINLESS-STEEL PIPES (HOT FINISHED), SEAMLESS STAINLESS-STEEL PIPES (COLD FINISHED), STAINLESS STEEL WELDED PIPES, STAINLESS STEEL REDUCER, ELBOWS, BENDS, STAINLESS STEEL RODS AND STAINLESS-STEEL PLATES/SHEETS) SHOULD MATCH WITH THE GRADE OF THE ABOVE ITEMS TO BE USED IN THE EXPORT PRODUCT.

2. THE SIZE OF THE STAINLESS STEEL REDUCER, ELBOWS, AND BENDS SHOULD MATCH THE SIZE OF THE REDUCER, ELBOWS, AND BENDS GOING IN THE EXPORT PRODUCT.

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	107 / NC/2/MEET/May/202627/3
Case Status	Case Deferred
Party Name	RAYCHEM-RPG PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202627/ 3 and 26/05/2026
HQ File Number	HQRNORM APPLY 00003364AM26
RA File Number	31AX04000241 AM26
Licence No and Date	3111005275/22/09/2025
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	108 / NC/2/MEET/May/202627/3
Case Status	Case Deferred
Party Name	Ashapura Enterprises
Meeting Number	NC/ 2/ MEET/ May/ 202627/ 3 and 26/05/2026

and Date	
HQ File Number	HQRNORM APPLY 00003366AM26
RA File Number	03AX04003148 AM26
Licence No and Date	0311047531/22/09/2025
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 19.05.2026 for furnishing information/documents. The reply is still awaited. The applicant is requested to submit the requisite information within 15 days on DGFT BO Portal. The case stands deferred.	

Case No.	109 / NC/2/MEET/May/202627/3			
Case Status	Case Approved			
Party Name	JAI BALAJI INDUSTRIES LIMITED			
Meeting Number and Date	NC/ 2/ MEET/ May/ 202627/ 3 and 26/05/2026			
HQ File Number	HQRNORM REVIW00004995AM26			
RA File Number	02AX04000490 AM26			
Licence No and Date	0211009572/22/09/2025			
Norms Committee Decision:				
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:				
SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	QUANTITY AND WASTAGE TO BE ALLOWED
1	SILICO MANGANESE: (65% MANGANESE MINIMUM, SILICON 15% MINIMUM)	2673.00 MTS	MANGANESE ORE (MN 46%)	4456.94 MTS INCLUSIVE OF 18% WASTAGE OF MANGANESE TO GET 1737.45 MTS MANGANESE GOING IN THE EXPORT PRODUCT.
			SEMI COKE	2004.75 MTS

			QTY: 2270.00 MTS	
RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.				

Case No.	110 / NC/2/MEET/May/202627/3
Case Status	Case Deferred
Party Name	KEI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202627/ 3 and 26/05/2026
HQ File Number	HQRNORM APPLY 00003377AM26
RA File Number	05AX04002194 AM26
Licence No and Date	0511035312/23/09/2025
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 19.05.2026 for furnishing information/documents. The reply is still awaited. The applicant is requested to submit the requisite information within 15 days on DGFT BO Portal. The case stands deferred.	

Case No.	111 / NC/2/MEET/May/202627/3
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202627/ 3 and 26/05/2026
HQ File Number	HQRNORM APPLY 00003386AM26
RA File Number	07AX04001130 AM26
Licence No and Date	0711015692/23/09/2025
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 26.05.2026 for furnishing information/documents. The reply is still awaited. The applicant is requested to submit the requisite information within 15 days on DGFT BO Portal. The case stands deferred.	

Case No.	112 / NC/2/MEET/May/202627/3
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202627/ 3 and 26/05/2026
HQ File Number	HQRNORM APPLY 00003387AM26
RA File Number	07AX04001123 AM26
Licence No and Date	0711015693/23/09/2025
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 26.05.2026 for furnishing information/documents. The reply is still awaited. The applicant is requested to submit the requisite information within 15 days on DGFT BO Portal. The case stands deferred.	

Case No.	113 / NC/2/MEET/May/202627/3
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202627/ 3 and 26/05/2026
HQ File Number	HQRNORM APPLY 00003388AM26
RA File Number	07AX04001134 AM26
Licence No and Date	0711015694/23/09/2025
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 26.05.2026 for furnishing information/documents. The reply is still awaited. The applicant is requested to submit the requisite information within 15 days on DGFT BO Portal. The case stands deferred.	

Case No.	114 / NC/2/MEET/May/202627/3
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED

Meeting Number and Date	NC/ 2/ MEET/ May/ 202627/ 3 and 26/05/2026
HQ File Number	HQRNORM APPLY 00003389AM26
RA File Number	07AX04001135 AM26
Licence No and Date	0711015699/23/09/2025
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 26.05.2026 for furnishing information/documents. The reply is still awaited. The applicant is requested to submit the requisite information within 15 days on DGFT BO Portal. The case stands deferred.	

Case No.	115 / NC/2/MEET/May/202627/3
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202627/ 3 and 26/05/2026
HQ File Number	HQRNORM APPLY 00003390AM26
RA File Number	07AX04001121 AM26
Licence No and Date	0711015700/23/09/2025
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 26.05.2026 for furnishing information/documents. The reply is still awaited. The applicant is requested to submit the requisite information within 15 days on DGFT BO Portal. The case stands deferred.	

Case No.	116 / NC/2/MEET/May/202627/3
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202627/ 3 and 26/05/2026
HQ File Number	HQRNORM APPLY 00003391AM26
RA File Number	07AX04001113 AM26
Licence No and Date	0711015702/23/09/2025
Norms Committee Decision:	

The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 26.05.2026 for furnishing information/documents. The reply is still awaited. The applicant is requested to submit the requisite information within 15 days on DGFT BO Portal.

The case stands deferred.

Case No.	117 / NC/2/MEET/May/202627/3
Case Status	Case Deferred
Party Name	ESS ENN AUTO CNC PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202627/ 3 and 26/05/2026
HQ File Number	HQRNORM APPLY 00003413AM26
RA File Number	07AX04001125 AM26
Licence No and Date	0711015715/24/09/2025
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	118 / NC/2/MEET/May/202627/3
Case Status	Case Deferred
Party Name	KSP INC
Meeting Number and Date	NC/ 2/ MEET/ May/ 202627/ 3 and 26/05/2026
HQ File Number	HQRNORM APPLY 00003434AM26
RA File Number	05AX04002251 AM26
Licence No and Date	0511035364/26/09/2025
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 19.05.2026 for furnishing information/documents. The reply is still awaited. The applicant is requested to submit the requisite information within 15 days on DGFT BO Portal. The case stands deferred.	

Case No.	119 / NC/2/MEET/May/202627/3
Case Status	Case Approved
Party Name	PONDY OXIDES AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202627/ 3 and 26/05/2026
HQ File Number	HQRNORM APPLY 00003450AM26
RA File Number	04AX04000646 AM26
Licence No and Date	0411010474/26/09/2025

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

SL NO	EXPORT ITEM	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED ON COPPER CONDY
1	Copper Scrap as per ISRI code word "Candy". To Account for 1,99,400 Kgs. (99.70%) of copper content within the Export Product.	200000.00 KGS	Aluminium Scrap as per ISRI code word Talk (Aluminum Scrap as per ISRI code word "Talk" (Average Aluminium content 50%, Copper 43%, and other metals 7%) Qty: 465000.00 Kgs	1.003 KGS/KGS ON THE NET CONTENT OF COPPER IN THE EXPORT PRODUCT.

Note:

- I. The imported scrap is in the form of radiators. The average content of Aluminium scrap (Talk) having 43% copper, 50% Aluminium and 7% other metals.
- II. The company has to pay import duty on aluminium and iron metal scrap that will be sold in the market.

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	120 / NC/2/MEET/May/202627/3
Case Status	Case Deferred
Party Name	ANAND ENGINEERING PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202627/ 3 and 26/05/2026
HQ File Number	HQRNORM APPLY 00003453AM26
RA File Number	04AX04000688 AM26
Licence No and Date	0411010479/29/09/2025
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	121 / NC/2/MEET/May/202627/3
Case Status	Case Approved
Party Name	ALUMAYER INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202627/ 3 and 26/05/2026
HQ File Number	HQRNORM APPLY 00003460AM26
RA File Number	03AX04003326 AM26
Licence No and Date	0311047698/29/09/2025
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under: I. Import items at S No. 1 shall be of relevant grade and size as contained / utilized in the export item and its quantity may be allowed as 3078.076 Kgs. as 1.01 Kgs. /Kg. content in the export item as claimed by the firm. II. Import items at SI. No. 2 shall be of relevant grade and size as contained / utilized in the export item and its quantity may be allowed as 5244.6 Kgs. as 1.01 Kgs. /Kg. content in the export item as claimed by the firm.	

III. Import items at **SI. No. 3** shall be of relevant size as contained / utilized in the export item and its quantity may be allowed as **77,467 Meters as 1.01 Mtrs./Mtr.** content in the export item as claimed by the firm.

IV. Import items at **SI. No. 4** shall be of relevant size as contained / utilized in the export item and its quantity may be allowed as **36,333.639 Meters as 1.01 Mtrs. /Mtr.** content in the export item as claimed by the firm.

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	122 / NC/2/MEET/May/202627/3
Case Status	Case Deferred
Party Name	INDUTCH COMPOSITES TECHNOLOGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202627/ 3 and 26/05/2026
HQ File Number	HQRNORM APPLY 00003477AM26
RA File Number	04AX04000708 AM26
Licence No and Date	0411010492/30/09/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 26.05.2026 for furnishing information/documents. The reply is still awaited. The applicant is requested to submit the requisite information within 15 days on DGFT BO Portal.	
The case stands deferred.	

Case No.	123 / NC/2/MEET/May/202627/3
Case Status	Case Deferred
Party Name	INDUTCH COMPOSITES TECHNOLOGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202627/ 3 and 26/05/2026
HQ File Number	HQRNORM APPLY 00003478AM26
RA File Number	04AX04000707 AM26
Licence No and Date	0411010493/30/09/2025
Norms Committee Decision:	

The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 26.05.2026 for furnishing information/documents. The reply is still awaited. The applicant is requested to submit the requisite information within 15 days on DGFT BO Portal.

The case stands deferred.

Case No.	124 / NC/2/MEET/May/202627/3
Case Status	Case Approved
Party Name	AADISHAKTI GREEN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202627/ 3 and 26/05/2026
HQ File Number	HQRNORM APPLY 00003505AM26
RA File Number	05AX04002284 AM26
Licence No and Date	0511035456/01/10/2025

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

Sl No	Export Item	Quantity	ITEM OF IMPORT	Quantity TO BE ALLOWED
1	PURE LEAD INGOTS 99.97% TO 99.99%	3920.00 MT	REMELTED LEAD (INGOTS/BLOCKS)	WASTAGE @2% ON THE NET CONTENT OF THE LEAD IN THE EXPORT PRODUCT.

NOTE: The company has to produce a Certificate of Analysis (COA) from the Customs Authorised laboratory/Supplier on the net content of lead in the imported item and Consent to Operate from MoEF &CC/CPCB/SPCB for manufacturing of pure lead ingots from the imported remelted lead blocks/ingots, to the RA concerned.

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	125 / NC/2/MEET/May/202627/3
Case Status	Case Approved
Party Name	AADISHAKTI METAL RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202627/ 3 and 26/05/2026
HQ File Number	HQRNORM APPLY 00003506AM26
RA File Number	05AX04002210 AM26
Licence No and Date	0511035457/01/10/2025

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED
1	Pure Lead ingots 99.97% to 99.99%	1850.00 MTS	LEAD SCRAP ISRI CODE RINKS	WASTAGE @6% ON THE NET CONTENT OF LEAD IN THE EXPORT PRODUCT.

NOTE: THE COMPANY HAS TO PRODUCE A CERTIFICATE OF ANALYSIS (COA) FROM THE CUSTOMS AUTHORIZED LABORATORY/SUPPLIER ON THE NET CONTENT OF LEAD IN THE IMPORTED ITEM AND ALSO CONSENT TO OPERATE FROM MOEF&CC/CPCB/SPCB FOR PROCESSING OF LEAD SCRAP (RINKS) FOR MANUFACTURING OF LEAD INGOTS, TO THE RA CONCERNED.

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.